

service pension, family pension, reservation of posts and resettlement arrangement; and

(b) if so, Government's reaction thereto?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): a) Yes, Sir.

(b) It has not been found possible to accept the demands contained in the memorandum of the Association and the Association has been suitably informed accordingly.

Complaints against private secretary of Former Prime Minister

4253. SHRI KANWAR LAL GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any complaint against Shri R. K. Dhawan Private Secretary to the former Prime Minister;

(b) if so, the details thereof; and

(c) what action has been taken by the Government on each complaint?

THE MINISTER OF HOME AFFAIRS (SHRI CHARN SINGH): (a) and (b). Government is aware that reports have appeared in the press and elsewhere about alleged corrupt practices and misuse of power by Shri R. K. Dhawan who was an Additional Private Secretary to the former Prime Minister.

(c) Appropriate action will be taken on any specific complaint that is received or any specific instances of such abuse that might otherwise come to light. Also, should any involvement of his come up in the course of inquiry by the Commissions that have been appointed, they would be competent to take cognizance of such matters.

Correction of Answer to Unstarred Question No. 2240 dt. 29-6-77 re. Problems of allocated servants from erstwhile Hyderabad State

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

While replying to part (a) of Unstarred Question No. 2240 on 29-6-77, it was stated that no letter dated 30-5-77 from the Marathwada Janata Vikas Parishad, Aurangabad, was received in the Ministry, and hence answers to parts (b) and (c) of the Question did not arise. Subsequently it has come to light that a letter dated 30-5-77 from the Marathwada Janata Vikas Parishad, Aurangabad, had been received in the Ministry. Government is sorry that this mistake should have occurred.

2. Reference has been made in the letter (i) to the cases of Agricultural Officers, Fieldmen, etc. and the cases of some other unspecified Department; and (ii) to the case of Revenue Officers.

3. The points raised in the letter are under examination and the decisions taken will be communicated to the parties concerned in due course.

12.12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT, 1951 AND FORMER SECRETARY OF STATE SERVICE OFFICERS (CONDITIONS OF SERVICE) ACT, 1972

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1977 published in Notification No. G.S.R. 830 in Gazette of India dated the 2nd July, 1977, together with an explanatory memorandum.

(ii) The Indian Forest Service (Pay) Second Amendment Rules, 1977 published in Notification No.

G.S.R. 832 in Gazette of India dated the 2nd July, 1977, together with an explanatory memorandum.

(ii) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1977 published in Notification No. G. S. R. 477(E) in Gazette of India dated the 5th July, 1977.

(iv) The Indian Police Service (Recruitment) Third Amendment Rules, 1977 published in Notification No. G.S.R. 478(E) in Gazette of India dated the 5th July, 1977. [Placed in Library. See No. LT-752/77].

(2) A copy of Notification No. S.O. 831 (Hindi and English versions) published in Gazette of India dated the 2nd July, 1977 under sub-section (3) of section 10A of the Former Secretary of State Service Officers (Conditions of Service) Act, 1972. [Placed in Library. See No. LT-753/77].

NOTIFICATION UNDER NAVY ACT, 1957 AND REVIEWS AND ANNUAL REPORTS OF GOA SHIPYARD LTD., VASCO-DA-GAMA, GOA, MAZAGON DOCK LTD., BOMBAY, ETC. ETC.

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—

(i) The Navy Leave (Amendment) Regulations, 1977 published in Notification No. S.R.O. 233 in Gazette of India dated the 25th June, 1977.

(ii) The Navy (Pension) Third Amendment Regulation, 1977 published in Notification No. S. R. O. 238 in Gazette of India dated the

2nd July, 1977. [Placed in Library. See No. LT-754/77].

(2) A copy each of the following papers (Hindi and English versions) under sub-section, (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the Goa Shipyard Limited, Vasco-da-Gama, Goa, for the year 1975-76.

(b) Annual Report of the Goa Shipyard Limited, Vasco-da-Gama, Goa, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-755/77].

(ii) (a) Review by the Government on the working of the Mazagaon Dock Limited, Bombay, for the year 1975-76.

(b) Annual Report of the Mazagaon Dock Limited, Bombay, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-756/77].

(iii) (a) Review by the Government on the working of the Garden Reach Workshops Limited, Calcutta, for the year 1975-76.

(b) Annual Report of the Garden Reach Workshops Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-757/77].

(iv) (a) Review by the Government on the working of the Bharat Electronics Limited, Bangalore, for the year 1975-76.

(b) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1975-76 along with the Audit Accounts and the

comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-758/77].

HOUSE-HOLD ELECTRICAL APPLIANCES (QUALITY CONTROL) AMENDMENT ORDER, 1977

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): I beg to lay on the Table a copy of the House-hold Electrical Appliances (Quality Control) Amendment Order, 1977 (Hindi and English versions) published in Notification No. S.O. 424(E) in Gazette of India dated the 28th June, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-759/77].

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 AND CUSTOMS ACT, 1962

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table:

1. Notification No. G.S.R. 482(E) (Hindi and English versions) published in Gazette of India dated the 11th July, 1977, issued under rule 8 of the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-780/77].

2. Notifications Nos. 160/77-Customs and 161/77-Customs (Hindi and English versions) published in Gazette of India dated the 20th July, 1977, under Section 159 of the Customs Act, 1962 together with an explanatory memorandum. (Placed in Library. See No. LT-761/77).

12.14 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business
1635 LS—8.

in the Rajya Sabha, I am directed to enclose a copy of the Motor Vehicles (Amendment) Bill, 1977, which has been passed by the Rajya Sabha at its sitting held on the 18th July, 1977."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Oil and Natural Gas Commission (Amendment) Bill, 1977, which has been passed by the Rajya Sabha at its sitting held on the 19th July, 1977."

BILLS, AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

(1) The Motor Vehicles (Amendment) Bill, 1977.

(2) The Oil and Natural Gas Commission (Amendment) Bill, 1977.

12.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED CURBS ON IMPORT OF INDIAN TEXTILES IMPOSED BY EUROPEAN ECONOMIC COMMUNITY

SHRI VAYALAR RAVI (Chirayinkil): I beg to call the attention of the Minister of Commerce and Civil Supplies and Co-operation to the following matter of urgent public importance and request that he may make a statement thereon:

Reported curbs on import of Indian textiles imposed by the European Economic Community.